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O.A./218/88

CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman  
Hon'ble Mr. P.M. Joshi .. Judicial Member

21/04/1988

Heard learned advocates Mr. Radhakrishnan and Mr. P.S. Chari for the applicant and respondents respectively. Admit. Issue notice on the respondents returnable within 45 days of this order. The case be adjourned for ~~the~~ further direction before Registrar on 6/6/88.

  
( P H Trivedi )  
Vice Chairman

  
( P M Joshi )  
Judicial Member

\*Mogera

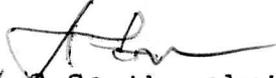
O.A./218/88

(2)

CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman  
Hon'ble Mr. S. Santhana Krishnan .. Judicial Member

21.3.1991

Learned advocate Mr. P.S. Chari for the respondents present. Learned advocate Mr. Radhakrishnan has sent a telegram for adjournment. For this reason as a last opportunity, time allowed. The case be posted on 2nd April, 1991 for final hearing and advocate Mr. Radhakrishnan be informed accordingly.

  
( S Santhanakrishnan )  
Judicial Member

  
( P H Trivedi )  
Vice Chairman

\*Mogera

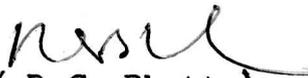
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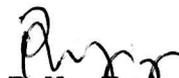
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Coram : Hon'ble Mr.P.H.Trivedi : Vice Chairman  
Hon'ble Mr.R.C.Bhatt : Judicial Member

02/04/1991

Learned advocate Mr.P.S.Chari for  
respondent no.2, and learned advocate Mr.M.R.Raval,  
for Mr.P.M.Raval, for respondent no.1, present.  
Neither the petitioner nor his advocate present.  
The case is dismissed for default.

  
( R.C. Bhatt )  
Judicial Member

  
( P.H. Trivedi )  
Vice Chairman

AIT

(4)

M.A.St. 224/91  
in  
O.A. 218/88

Date	Office Report	O R D E R
(14) 11.8.1992		<p>Present: None for the applicant.</p> <p>Objections in M.A. have not been rectified. We notice that the learned counsel for the applicant is outstation at Madras. The notice has been sent to him by registered post on 24.7.1992.</p> <p>2. Registry should check-up the acknowledgment if necessary from the Post Office and put up in the file. Call on 24th August, 1992.</p> <p> (R.C. Bhatt) Member (J)</p> <p> (N.V. Krishnan) Vice Chairman</p> <p>vtc.</p>